

LiveLaw Academy Presents

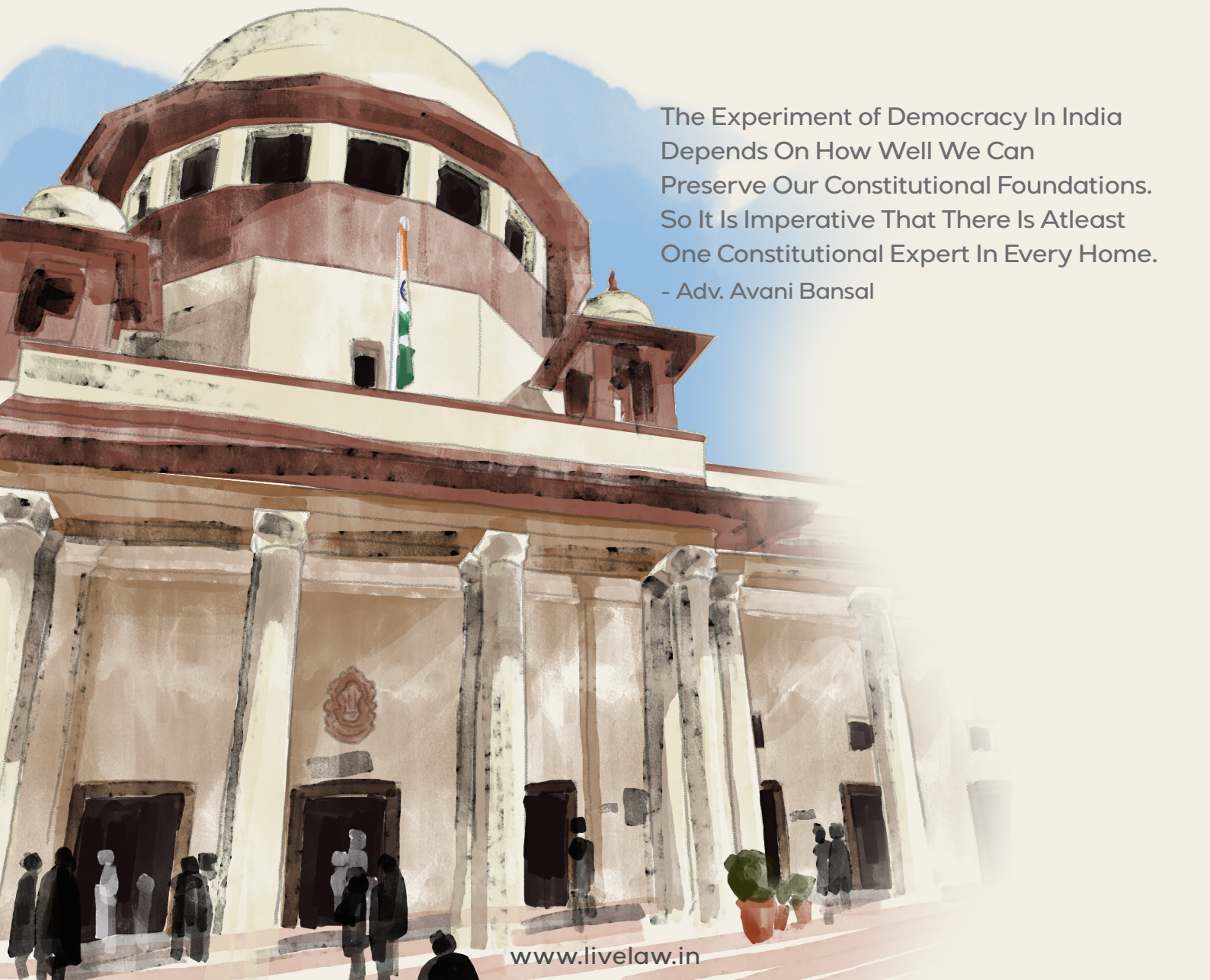
Certificate Course on Constitution of India

Edition II

(A Comprehensive Online Course To Understand Theory
and Practice Behind Constitution of India ;
Model Based On Lecture + Discussion + Case Studies)

The Experiment of Democracy In India
Depends On How Well We Can
Preserve Our Constitutional Foundations.
So It Is Imperative That There Is Atleast
One Constitutional Expert In Every Home.

- Adv. Avani Bansal



COURSE DESCRIPTION

After the successful completion of Edition I of this course, we are now opening registrations for the 2023 edition. This Course is designed for all those who want to understand the Constitution of India. Constitution of India was written so that every common person can read, understand and apply it. But today it has become limited to discussions amongst lawyers and judges. This course is an attempt to demystify and simplify the Architecture, Design and Content of the Constitution of India.

It seeks to divide the Constitution in a unique twenty weeks syllabus (with one week reserved as a review week), to provide a comprehensive overview of the entire Constitution with sufficient details. Every lecture is interspersed with a reading of important Constitutional provisions, and relevant constitutional cases to understand the application of these provisions.

Participants will have an opportunity to interact with the course instructor and each other, and also make case presentations, in order to develop the skill of critically analysing Constitutional cases.

While prior legal education /background is helpful, it is not compulsory. The Course will be taught in a way so as to build from the basics and then cover finer nuances.

Please note that the Course is fairly detailed in its approach and anyone seeking a mere cursory approach to the reading of the Constitution will find it rather exhaustive.



FEEDBACK ON EDITION I – 4.28/5.00 ★

Edition I of Constitutional Law Course by Adv. Avani Bansal and LiveLaw Academy ran from June to December 2022. It saw participation from law enthusiasts across the country, and many first time learners. We got an excellent rating of 4.28 stars on the course and here's what our students had to say about their experience:

“

Exceptionally good. Would recommend anyone who wish to understand the Constitution in an exhaustive detail

- Neha shah, Advocate

Adv. Avani Bansal has an innate talent to impart her knowledge of the subject. She is thorough, values time, and above all, is a person with a passionate sincere commitment towards the implementation of law.

- Asher Augustine, Retired professional

One word...fantabulous. She knows what she is doing and I have never seen such expertise on constitutional law.

- Sanjeev Suman, Legal Counsel in Swiss Reinsurance

It has been a wonderful experience since day one. Your team has been in best way possible available for queries and other class related issue moreover questions asked by students were of great benefit and the way ma'am answers them in her unique way is superb and most importantly took classes with an enthusiasm that boosted me more to learn more.

- Asim Mujtaba, student

Ma'am explains complex topics in a simple manner. The flow of the session is very smooth and we get a chance to ask our queries and questions in every class.

- Bijaya Dewashi, Development Professional

The explanation is easy to understand even for a beginner and intricate enough for experienced people to learn something new.

- Mihir Patel, Law student

She makes sure to cover every Article of the Constitution. The best part is that the lectures are also analytical and critical and not just a mere iteration of what's there in the constitutional text and is followed by extensive reading material.

- Sejalsri Mukkavilli, Law Student

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ABOUT INSTRUCTOR

Avani Bansal finished her Masters in Law from Harvard Law School and B.C.L. and M.Phil in Law from the University of Oxford. She is currently practising as an Advocate in the Supreme Court of India, New Delhi and is the Founder of an eponymous chamber – Avani Bansal Chambers (ABC). She had earlier worked with Senior Advocate, Harish Salve. She won eight gold medals at Hidayatullah National Law University (Raipur, India). At Harvard, she received the Dean’s Award for Community Leadership and was the elected LL.M. Class Representative. At Oxford, she presided over Oxford Lawyers Without Borders, while being an Associate Editor with the Oxford University Commonwealth Law Journal.

Avani is passionate about gender issues and women rights in India. She is the Founder of India’s first digital newspaper for women – The Womb (www.thewomb.in). As part of her legal awareness drive, she presents ‘Hamara Samvidhan’ – on ‘The Wire’ – a weekly show where she explains the Indian Constitution in Hindi. She also runs her own legal awareness YouTube channel ‘Hamara Kanoon’.

She appears regularly on Live Law – India’s biggest legal platform and writes regularly for Bar and Bench, Live Law, The Leaflet, Times of India amongst others. She is also a TEDx speaker.

Avani has authored a book - ‘Life At Law School’ which is published by Eastern Book Company, wherein she shares her experience of eight years spent at law schools, including Oxford and Harvard. She extensively lectures students across colleges and schools in India, sharing tips on cracking Ivy league universities.

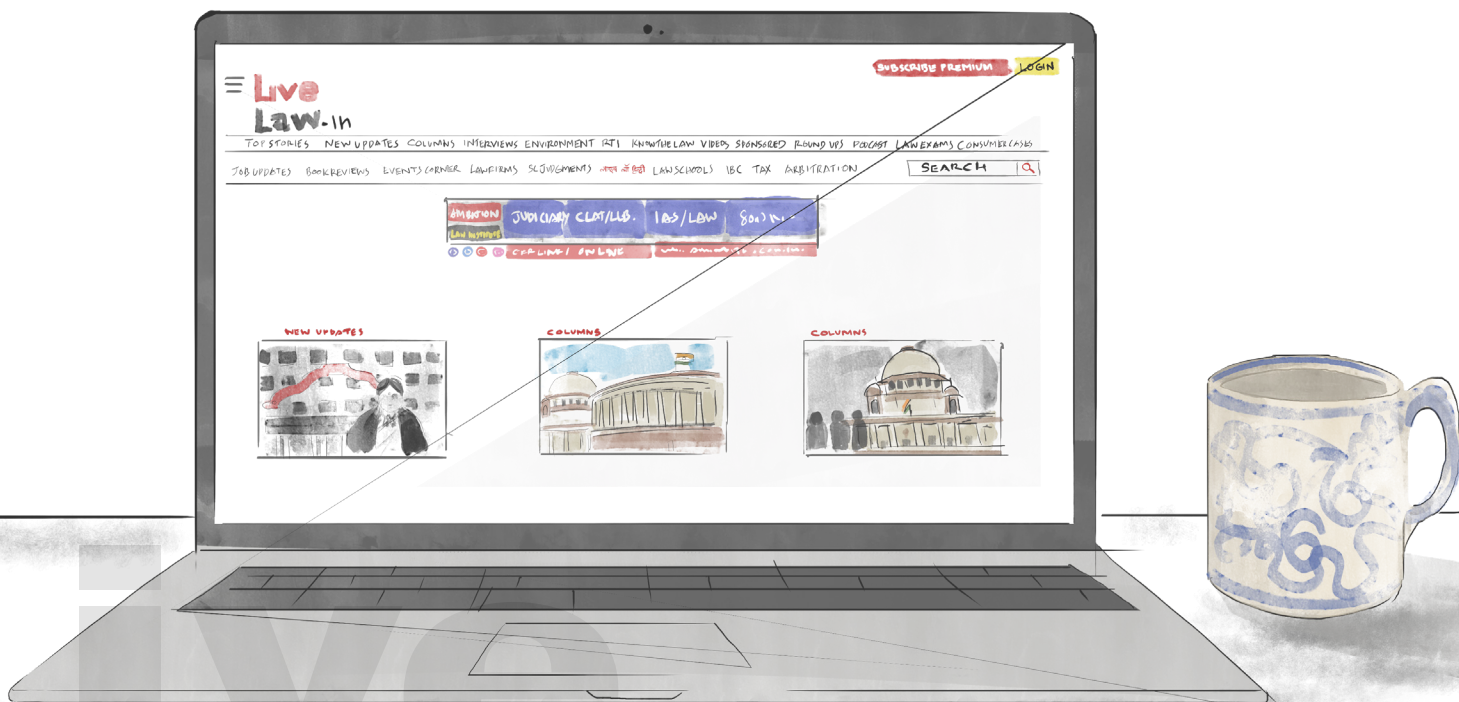


MS. AVANI BANSAL

ABOUT THE ORGANIZER

LiveLaw is a comprehensive legal news portal that is committed to providing accurate and honest news about legal developments. The organization began its journey in 2013 with the mission of making legal reporting more accurate, transparent and accessible to the common man. It is our firm belief that more information about the judiciary will make it more transparent and accountable, thereby strengthening its role in a constitutional democracy.

The organization is guided by the values enshrined in the Preamble of the Constitution of India. We want to create more legal awareness in society by acting as a trustworthy source of accurate legal news.



Who Can Apply

Open To All : This course can be taken by anyone willing to read, understand and apply the Constitution of India. Age, gender, education background is no bar.

Course Period

11th February to 1st July 2023 (Every Saturday, 4 to 7 PM)

This Course is a twenty-one-week intensive course, with a total of 60 hours + teaching time. The classes will be held via Zoom and Assignments + study material can be accessed via student portal on website.

Certificate

Certificate of competition will be granted to each student who:

- Attends atleast 50 percent classes; and
- Submits 50 percent Assignments; and
- Gains above 50 percent in atleast 50 percent assignments.

Course Fee : Rs. 6999 + GST

Scan to Register



Register Now



WEEK 1	OVERVIEW AND CONTEXT
11th Feb, 2023	<p>Why Does the Constitution Matter In Our Everyday Lives?</p> <p>Terminology, History and Vision behind the Constitution</p> <p>The Making of Our Constitution</p> <p>Salient Features of Our Constitution</p>
WEEK 2	ARCHITECTURE OF THE CONSTITUTION
18th Feb, 2023	<p>Division of the Constitution in Parts, Chapters and Articles</p> <p>How to read the Constitution and find what you are looking for</p> <p>How to find relevant Constitutional cases</p>
WEEK 3	CENTRAL LEGISLATIVE BODY & PROCESS - THE PARLIAMENT
25th Feb, 2023	<p>Composition of Lok Sabha and Rajya Sabha</p> <p>Parliamentary Membership – Qualification ; Disqualification ; Termination ; Anti Defection Law</p> <p>Meeting and Officers of Parliament</p> <p>Termination of Parliament</p> <p>Functions of Parliament</p> <p>Parliamentary Privileges</p> <p>Delegation of Legislative Powers</p>

WEEK 4**CENTRAL EXECUTIVE**

4th Mar,
2023

President and Vice President

Council of Ministers

Collective Responsibility

Executive, Legislative and Judicial Functions of
the Central Executive

Attorney General

WEEK 5**SUPREME COURT**

11th Mar,
2023

Appointment of Judges + Relevant Cases

Jurisdiction and Powers of SC +
Writ Jurisdiction Under Art. 32

Article 136 – SLP

Appeals from Tribunals

Miscellaneous Provisions

WEEK 6

Territory of India

18th Mar,
2023

Provisions Pertaining To Territory of India

Re-organisation of States

Cessation of Territory

+ Remaining Cases from Earlier Sessions

WEEK 7	STATE LEGISLATURE
25th Mar, 2023	<p>Composition of Legislative Council and Legislative Assembly</p> <p>Qualification and Disqualification ; Anti-Defection Laws</p> <p>Meeting of State Legislatures; Officers ; Dissolution of House</p> <p>Functions of State Legislatures</p> <p>Relations Between Two Houses</p> <p>Legislative Privileges</p>
WEEK 8	STATE EXECUTIVE
1st Apr, 2023	<p>Governor, Chief Minister and Council of Ministers</p> <p>Working of the Executive + Powers of the Governor</p> <p>Executive, Legislative and Judicial Powers of the Executive</p> <p>Advocate General</p>
WEEK 9	STATE JUDICIARY
8th Apr, 2023	<p>Appointment of Judges at High Court</p> <p>Jurisdiction and Powers of High Courts</p> <p>Writ Jurisdiction – Art. 226 + Art. 227</p> <p>Subordinate Judiciary</p>
WEEK 10	UNION TERRITORIES AND SPECIAL PROVISIONS CONCERNING SOME STATES
15th Apr, 2023	<p>Union Territories and How They Are Governed</p> <p>Special Provisions in Constitution Regarding Gujarat, Maharashtra, Nagaland, Assam, Manipur, Andhra Pradesh, Sikkim</p> <p>Scheduled and Tribal Areas</p> <p>Municipal Bodies</p>

WEEK 11**LEGISLATIVE RELATIONS BETWEEN CENTER AND STATES**

22nd Apr,
2023

The Three Lists
Principles of Interpretation
Residuary Powers and When Entries in
Different Lists Conflict

WEEK 12**FINANCIAL RELATIONS BETWEEN CENTER AND STATES**

29th Apr,
2023

Taxing Powers + Central and State Taxes
Fees
Restrictions on Taxing Powers
Finance Commission
Borrowing Power

WEEK 13**ADMINISTRATIVE RELATIONS BETWEEN CENTER AND STATES**

6th May,
2023

Welfare State and Need for Administrative Law
Center-State Administrative Coordination
All India Services
Miscellaneous

WEEK 14	I. EMERGENCY PROVISIONS
13th May, 2023	<p>Different Types of Emergencies + When They Can Be Invoked</p> <p>Case Laws During Emergency</p>
	<p>II. COOPERATIVE FEDERALISM</p> <p>What is Cooperative Federalism</p> <p>Different Councils and Statutory Bodies</p> <p>Coordination between Finance and Planning Commission</p>
WEEK 15	I. TRADE, COMMERCE AND INTERCOURSE
20th May, 2023	<p>Interrelation between Art. 19 (1) (g) and Art. 301</p> <p>Regulatory measures</p> <p>Exceptions to Freedom of Trade and Commerce</p>
	<p>II. OFFICIAL LANGUAGES</p> <p>Languages Debates and Official Language</p> <p>Judicial Approach</p>
WEEK 16	I. CITIZENSHIP
27th May, 2023	<p>Citizenship At The Time of Constitution</p> <p>Citizenship Act, 1955</p> <p>Corporation and Not Citizen</p>

II. ELECTIONS

Nature of Elections

Election Commission

Election Disputes

Party System

Relevant Cases

WEEK 17

FUNDAMENTAL RIGHTS – PART I

3rd June,
2023

Article 12, Article 13, Article 14
(Definition of State, Right To Equality)

Article 15 – 18
(Right Against Discrimination ; Equality of Opportunity ;
Reservation Debate ; Abolition of Untouchability)

WEEK 18

FUNDAMENTAL RIGHTS – PART II

10th June,
2023

Article 19- 21

Freedom of Speech and Expression ; Freedom of Press ;
Right to Life and Right To Live With Dignity ;
Protection Against Double Jeopardy; Ex-Post Facto
Laws & Self Incrimination)

Right Against Custodial Torture; Preventive Detention ;
Right to Education ; Right Against Exploitation

WEEK 19

FUNDAMENTAL RIGHTS – PART III

17th June,
2023

Right to Religion and Freedom of Conscience

Right of Minorities to Establish and Manage
Educational Institutions

Right to Protect One's Culture and Language

Right to Property – before 1978 Position and After It

WEEK 20

24th June,
2023

- I. Right to Constitutional Remedies – Art. 32
- II. Directive Principles of State Policy
- III. Fundamental Duties
- IV. Constitutional Amendments

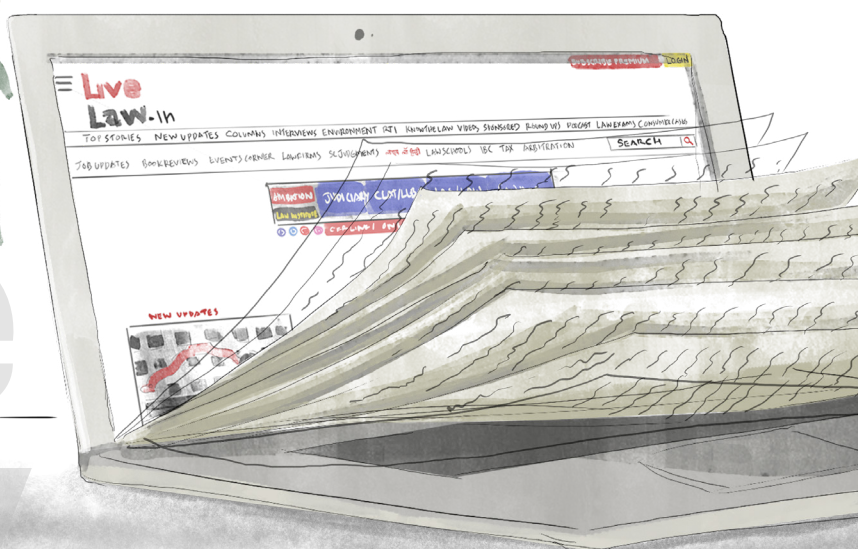
WEEK 21

Review Week

1st July,
2023

Answering the doubts, and giving clarifications on topics discussed during the course.

SCAN
TO
REGISTER
NOW



Frequently Asked Questions

Qn. Will the sessions be recorded?

Ans. Yes. A student can avail recordings of a maximum seven classes during the course of the program, by directly contacting the course coordinator. They will be provided with Zoom links to watch the recordings.

Qn. Will students receive certificates?

Ans. Yes, certificates will be given to students who:

- Attend at least 50 percent classes; and
- Submit 50 percent Assignments; and
- Gains above 50 percent in at least half of all assignments given.

Qn. How do I avail the early bird registration?

Ans. If you are one among the first 20 people to register for the course, we will let you know via email, and initiate a refund of 20% of the amount you paid to your account.

Qn. How can one avail a scholarship?

Ans. To apply for a scholarship, please write an email to the course coordinator parvati@livelaw.in with a cover letter explaining your financial need for a scholarship, or your academic merit. Please attach your resume with the mail.

Qn. Is this course only for Law students and Lawyers?

Ans. No, this course is designed keeping in mind the needs of people who are new to the field of law. It does not require a prior knowledge of the subject, and we encourage freshers and people in all fields and walks of life to join us in understanding the Constitution. Age, Gender, education background is no bar.

Qn. How do I register for the course?

Ans. You can register for the course by filling the Google form in the registration link or by scanning the QR code given in our posters.

<https://rzp.io/l/2SEA2Ds>

In the google form you can give your details, and complete the payment using the Razorpay link given at the end of the form. After completing the payment, please attach a screenshot of the payment receipt and click submit to complete your registration.

You will receive an introductory mail from our team soon after completing the registration.

Qn. Who can I contact if I face issues or doubts regarding the course?

Ans. You can either write to the course coordinator parvati@livelaw.in or drop a WhatsApp message on [+91 9847128749](tel:+919847128749)

